

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Date of hearing/decision: 24.08. 2017

Excise Appeal Nos. 901 & 1149 of 2011 – SM

(Arising out of order-in-appeal No. 547 to 548(DKV)CE/JPR-I/2010 dated 04.01.2011 passed by the Commissioner (Appeals-I), Customs & Central Excise, Jaipur).

M/s Kritika Vegetable Oils Pvt. Ltd. Appellant
Parmeshwar Dayal Mittal, Director

Vs.

CST, Jaipur	Respondent
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Appearance:

None for the appellant
Sh. K. Poddar, AR for the respondent

Coram:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Final Order Nos. 56272 – 56273/2017

Per: **Ashok Jindal:**

When the matter was called none appeared on behalf of the appellant nor any adjournment request have been received. Records have been perused. The matter was listed for final hearing on 22.09.16, 15.11.16, 03.01.17, 23.02.17, 18.04.17, 07.06.17, 16.06.17 and today. On all the occasions none appeared on behalf of the appellant nor any adjournment request have been received. In that circumstances, it is concluded that appellants are not interested to pursue their appeals. Accordingly, the appeals are dismissed for non prosecution. The appellants are at liberty to file restoration of appeals within thirty days on receipt of this order.

(Dictated and pronounced in the open Court).

(Ashok Jindal)
Member (Judicial)

Pant

